

(c) How and in what manner will the recommendations of the Backward Classes Commission subsequently affect the determined strength of reserved seats by the Delimitation Commission?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Except as regards minor amendments referred to in section 10 of the Delimitation Commission Act, 1952, final orders of the Delimitation Commission are not subject to any modification.

(b) and (c). Under the Constitution the Delimitation Commission has to adjust the constituencies on the basis of the population as ascertained at the last preceding census. Accordingly, in making this delimitation, the Commission will have to reserve seats for the Scheduled Castes and the Scheduled Tribes on the basis of the population of these Castes and Tribes as ascertained at the 1951 census. Any amendment made in the list of Scheduled Castes or the Scheduled Tribes and any consequent variation in their population will not affect the delimitations already made.

AMARNATH ORDNANCE FACTORY

***2048. Shri K. P. Sinha:** Will the Minister of Defence be pleased to state:

(a) whether Amarnath Ordnance Factory has come into operation and if so, since when;

(b) the number of foreign experts working in the factory and with what emoluments; and

(c) when the factory is expected to be fully manned by Indians?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Presumably the Hon'ble Member refers to Machine Tool Prototype Factory, Amarnath. This factory was opened by the Prime Minister on the 13th January 1953.

(b) 29.

The pay of these technicians ranges from 900 Swiss Francs per month to 1850 Swiss Francs per month in addition to overseas allowance of 450 Swiss Francs per month. One officer is paid 2200 Swiss Francs plus 550 Swiss Francs overseas allowance.

(c) In about 3 to 5 years.

GRANTS TO SOCIETIES AND BODIES FOR EDUCATIONAL AND MEDICAL PURPOSES

***2063. Shri Badshah Gupta:** Will the Minister of Education be pleased to state the amount of money granted by Government during 1952-53 to different societies and bodies, whether Indian or Foreign working in India for educational and medical purposes?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Information regarding educational societies and bodies is being collected and will be laid on the Table of the House. Regarding medical organisations the question may be addressed to the Minister for Health.

बिन्ध्य प्रदेश की सशस्त्र सेनायें

***२०६५. श्री रणबजन सिंह:** क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे :

(क) विलीनीकरण से पहले बिन्ध्य प्रदेश की विभिन्न रियासतों की सैन्य शक्ति कितनी थी और उसका स्वरूप क्या था ;

(ख) इन सेनाओं के किन भागों को केन्द्रीय सरकार की सेनाओं में मिला लिया गया है ;

(ग) क्या सरकार को केन्द्रीय सरकार की सेनाओं में न मिलाई गई सेनाओं के किन्हीं सदस्यों से ऐसी कोई शिकायतें भी मिली हैं कि उन्हें जो सुविधायें मिलनी चाहियें थीं वे नहीं मिलीं ; और

(घ) यदि हाँ, तो सरकार ने इन शिकायतों के सम्बन्ध में क्या कार्यवाही की है ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) The strength of the Indian State Force units of the various States of Vindhya Pradesh before integration was:—

(i) Rewa:	
Venkat Battalion	554
Infantry Training Centre	48
Military Hospital	17
W/T Section	15

(ii) Panna:	
Chattarsal Infantry	147
(iii) Dacia:	
1st Govind Infantry	155
	936

In addition, there were the following 'non-ISF' units in existence, which also had a number of ISF personnel on their strength.

HQ Vindhya Pradesh State Forces
Supply Depot
M.T. and Animal Transport
Bands.

(b) No part of these forces was incorporated in the regular army.

(c) Yes;

(d) Anticipatory pensions have been granted in all outstanding cases except in two cases which are expected to be finalized shortly. Final settlement is also being expedited.

NEW MINT, ALIPORE

*2066. **Shri Telkikar:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the new Mint, Alipore, is producing only nickel coins from nickel pellets at present; and

(b) whether the Mint is capable of processing other metals also, in addition to nickel?

The Deputy Minister of Finance (Shri A. C. Guha): (a) At present no nickel coins are being minted in the new Mint. It is producing bronze single pice only.

(b) Yes, Sir, here is large capacity to process bronze, aluminium and cupro-nickel coins in addition to nickel, and to manufacture medals, tokens and badges.

SALARIES OF HEADS OF DEPARTMENTS OF ENGLISH AND SANSKRIT

*2067. **Shri Badshah Gupta:** Will the Minister of Education be pleased to state the respective salaries drawn in January, 1953, by the Heads of the Departments of English and Sanskrit respectively in the following educational institutions:

(i) the Banaras Hindu University; and

(ii) the Aligarh University?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Information is being collected and will be placed on the Table of the House.

YOUTH WELFARE AND PHYSICAL EDUCATION

*2068. **Shri T. S. A. Chettiar:** Will the Minister of Education be pleased to state:

(a) the purposes for which the provision made for youth welfare and physical education is spent;

(b) how much has been spent in 1952-53 and on what items; and

(c) whether Government will place on the Table of the House the recommendations of the Youth Welfare Seminar held at Simla in 1951 and also any model schemes Government may have prepared in this behalf?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The provision made is for encouraging various sports Organizations of All India character for participating in International Sports meets, and to encourage research in Physical Education and to promote Youth Welfare activities in the country.

(b) and (c). A statement is placed on the Table of the House. [Placed in Library—See No. S-77/53.]

PREVENTION OF CORRUPTION ACT

*2069. **Pandit D. N. Tiwary:** Will the Minister for Home Affairs be pleased to state the number (State-wise) of prosecutions made under the Prevention of Corruption (Amendment) Act, 1952 since it came into force up to date?

The Deputy Minister of Home Affairs (Shri Datar): The number of prosecutions (state-wise), since 12th August 1952 when the Prevention of Corruption (Amendment) Act, 1952 came into force upto 31st March 1953, is as follows:—

West Bengal	...	2
Delhi	...	3
Punjab	...	1
		6
Total	...	6